

[Placed in Library. See No. LT—1879|81.]

(ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—1879|81.]

LIFE INSURENCE CORPORATION OF INDIA
CLASS III AND CLASS IV EMPLOYEES
(BONUS AND DEARNESs ALLOWANCE
RULES, 1981

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI MA-
GANBHAI BAROT): I beg to lay on
the Table.... (Interruptions)

अध्यक्ष महोदय : आज आप सर्व प्रेजिडेंट-
एड्स पर बोलिए, कौन आपको रोकता है।

One minute. I think Shri Indrajit Gupta wanted to say certain things.

SHRI INDRAJIT GUPTA: (Basirhat): Sir, I wanted to point out that these rules which Mr. Barot is proposing to lay....

MR. SPEAKER: I think you do it on item No. 12.

SHRI INDRAJIT GUPTA: It is not the same thing. I wanted to oppose both.

MR. SPEAKER: it is not permissible.

SHRI INDRAJIT GUPTA: There are different grounds. These rules are flowing from the Ordinance.

MR. SPEAKER: This is not permissible under the rules. You can do it under item 12. You please see Rule 305C. I will read it out:

"305C...A member wishing to raise any of the matters referred to in sub-rule (1) of rule 305B shall refer it to the Committee and not raise it in the House."

SHRI INDRAJIT GUPTA: This has nothing to do with the Committee. The Ordinance itself is *sub-judice*. It is being challenged in the Court. The fate of the Ordinance is not known to anybody.

MR. SPEAKER: You come under Item 12.

SHRI INDRAJIT GUPTA: I am approaching you. I have written to you. It is a question of propriety.

MR. SPEAKER: You can come to me. I will discuss with you.

SHRI INDRAJIT GUPTA: You will remember that in the Business Advisory Meeting last week, when it was stipulated that we were to fix time to discuss the Statutory resolution on this Ordinance as well as the Bill to replace the Ordinance, what decision we came to was that because the matter was in the Supreme Court and nobody knows what the Supreme Court is going to decide, it was considered better as a matter of propriety to wait for the decision of the Supreme Court. Therefore, the Business Advisory Committee did not allot any time.

MR. SPEAKER: I understand it and I remember it perfectly right.

SHRI INDRAJIT GUPTA: What is the hurry in laying these rules?

MR. SPEAKER: What we decided was that the discussion was to be deferred. That was deferred. We will discuss it afterwards.

SHRI INDRAJIT GUPTA: Why was it deferred? It was deferred because the Government agreed.

MR. SPEAKER: We are not going to take up the discussion.

SHRI INDRAJIT GUPTA: We have to wait for the decision of the Supreme Court. Why are they laying these rules now?

SHRI SUNIL MAITRA (Calcutta North East): You had allowed me to oppose the laying on the Table of the House the General Insurance Corporation rules. You allow him also.

MR. SPEAKER: Not at this stage. I am going to allow him on item No. 12.

SHRI INDRAJIT GUPTA: I am on a different matter now.

PROF. MADHU DANDAVATE (Rajapur): When item. No. 12 is taken, I hope that he will be allowed to make submission.

MR. SPEAKER: There are a number of members who have given their names. Whatever names I have got, I will allow them.

Shri Maganbhai Barot.

SHRI MAGANBHAI BAROT: I beg to lay on the Table a copy of the Life Insurance Corporation of India Class III and Class IV Employees (Bonus and Dearness Allowance) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 41 (E) in Gazette of India dated the 2nd February, 1981, under subsection (3) of section 48 of the Life Insurance Corporation Act, 1956 as amended by the Life Insurance Corporation (Amendment) Ordinance, 1981 (Ordinance No. 3 of 1981). [Placed in Library. See No. LT-1880/81.]

REVIEWS ON AND ANNUAL, REPORTS OF INSTITUTE OF HOTEL MANAGEMENT, CATERING AND NUTRITION, NEW DELHI FOR 1979-80, INSTITUTE OF HOTEL MANAGEMENT, CATERING TECHNOLOGY AND APPLIED NUTRITION, BOMBAY, MADRAS, CALCUTTA FOR 1979-80, FOOD-CRAFT INSTITUTES CHANDIGARH, JAIPUR, BHOPAL, COCHIN, BANGALORE, AND HYDERABAD FOR 1979-80

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (KUMARI KAMLA KUMARI): I beg to lay on the Table:

(1) A copy each of the following Reports (Hindi and English versions):

(i) Annual Report of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1979-80 along with Audited Accounts. *Placed in Library. See No. LT-1881/81.*

(ii) Annual Report of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1979-80 along with Audited Accounts. *(Placed in Library. See No. LT-1882/81).*

(iii) Annual Report of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1979-80 along with Audited Ac-